

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**17. Contempt Petition/19/2023 IA 227/2024 in C.P.  
(IB)/411(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Vikas Prakash Gupta Vs. State Bank of  
India Employees Sea View Cooperative  
Housing Society Limited  
IA 227/2024 Vikas Prakash Gupta  
IN THE MATTER OF  
Reliance Home Finance Ltd**

**V/s**

**Zaveri Constructions Pvt Ltd**

**Section: 60(5) Rule 11 of NCLT, 2016 U/s 7 of Insolvency and  
Bankruptcy Code, 2016**

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**ORDER**

**Contempt Petition 19 of 2023:-** Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator through VC and Counsel, Maaz Qureshi appeared for the Respondent through VC. By consent of the parties list this matter on **09.07.2024**.

**IA 227 of 2024:-** Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator through VC. This Application is filed by the Liquidator to place on record revised Asset Memorandum which annexed with the present Application as Exhibit-A. The said document is taken on record, no order is called for. Accordingly, **IA 227 of 2024** is **allowed** and **disposed of**.

**Sd/-**

**ANIL RAJ CHELLAN  
Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER  
Member (Judicial)**